

Bhabhua, Buxar and Bhojpur is irrigated by the canal system. Some Canal system is very old and as a result its irrigation capacity has declined very much. It provides livelihood to about one lakh people. Madhya Pradesh, Bihar and Uttar Pradesh had signed Ban Sagar agreement, but Uttar Pradesh is drawing water for its thermal power station from Sewan district by violating the agreement and as a result about one third land of Bihar remains unirrigated even today. It faces drought every year. So, through you I urge the union Government to hand over this issue to a tribunal or to the Supreme Court, otherwise a second dispute like that of Cauvery dispute may arise. I would like to caution the Government to take the most stern legal action so that the drought affected land of Bihar may be irrigated.

**SHRI RAMASHRAY PRASAD SINGH** (Jahanabad): Bihar is a backward State where only 19 percent of land has got irrigation facilities. My constituency Jahanabad has a scheme which covers five blocks. Its name is Punpum Dardha irrigation project. This scheme is pending before the Central Government since 1980. The Central Water Commission which examines the water projects has examined it and has approved this scheme. Bihar Government has allocated about Rs. 50 lakh for this project. I am urging the Government again and again to include this project in Eighth Five Year Plan so that of our blocks i.e. Jahanabad, Masodhi, Kurtha, Dhanrua and Karpi may get water and it could be protected from floods and drought. My demand is that it should be included in the Eighth Five Year Plan. *(Interruptions)*

[English]

**MR. CHAIRMAN:** You can raise only one issue in Zero Hour.

**SHRIGEORGE FERNANDES:** I spoke on the Bihar situation, an issue which was

raised by some other hon. Member. *(Interruptions)*

I have given notice for it.

[Translation]

**SHRI RAMESHWAR PATIDAR** (Khar-gones): Through you I would like to draw the attention of the House towards an issue of National importance 'Satyam Shivam Sundaram' has always been shown in the logo which is displayed before starting the programme on National channel of Doordarshan. Now it has been changed as 'Satyam Priyam Sundaram'. I had seen it yesterday and I have seen it even today. Has the Government of India changed its policy? Is there any allergy towards this word, because Shiva is the name of one of the Gods of the Hindus and who is worshipped by Hindus and as a result. There is perhaps allergy to word "Shiva" and that is why "Shiva" word has been changed. In Sanskrit Shiva stands for "Well-being". Through this maxim, the happiness and well-being of all the people is desired. Has the Government given up to pray for happiness and well-being of the people?

Under this policy, the word 'Durga Ashtbhuja Dharini' has been left from Vande Madram, our national song and it has been kept incomplete. Who are the officials who have done it? It has been reported in the newspapers that on being enquired on this point, the hon. Minister Shri Ajit Panja replied that he did not know as to who had done it. If this is not the Government policy and the officials themselves have changed it, I would like to know whether the Government would take action against those officers? Would the Government again show it as before by amending it? The Government should make a statement and explain as to how the officers changed it of their own? *(Interruptions)*

**SHRIGEORGE FERNANDES** (Muzaf-

farpur): Mr. Chairman, Sir, I will not take much of your time. I am very much perturbed and that is why I want to raise this issue here. It has been reported. Today that a meeting is going to be held under the Chairmanship of the Prime Minister in which some discussion is going to be held about Mahatma Gandhi's Samadhi. It has been reported that Samadhi's of Mahatma Gandhi, Rajiv Gandhi and Indira Gandhi are sought to be included in a single complex, as all the three had attained martyrdom.

I am raising it with great pain and anguish. There are some institutions and some memories with which we should not make fun. I do not agree that people of India will accept if any other name is linked to Mahatma Gandhi's Samadhi even though one might have been very close to him. The Prime Minister is not present in the House at the moment, but I urge him that he may indulge in any kind of politics and may carry any other programmes through Rajiv Gandhi Foundation, but he should not allow anything which is intended to do anything with Mahatma Gandhi's Samadhi. Let this House tell him this thing in very clear terms.

[English]

SHRI LAL K. ADVANI: Mr. Chairman, Sir, I strongly endorse what my colleague Mr. George Fernandes has said. I would like to see that this Government takes a new initiative both in the matter of residences of Prime Ministers as well as so-called Samadhis. What has been done till now by the successive Governments is very unfortunate and it is proper that the Prime Ministers residences should not become a travelling circus, shifting from here to there. Let us once for all decide, even if necessary by a legislation, that these are the Prime Ministers residences.

So far as Samadhis are concerned, I am strongly of the view and I am sure that

this House entirely would be of the view that Raj Ghat, the Samadhi of Gandhiji should not be in any way tampered with.

SHRISAIFUDDIN CHOUDHURY: I also fully endorse the issue that has been raised by the hon. Shri George Fernandes and I hope that the news item that has appeared is totally unfounded. If it is true, it will be a great blunder and the Ministers who are present here or anyone from the Government side must clarify that there is no such proposal. That will be an affront to the people of this country and memory of the great Mary that we have in this country.

[Translation]

SHRI RABI RAY (Kendrapada): Mr. Chairman, Sir, Shri Ghulam Nabi Azad, the Minister of Parliamentary Affairs is present here. I would like to tell him that the issue raised by Shri George Fernandes and Shri Advaniji is a very serious issue. People from all over the world, heads of different countries, Prime Ministers and Presidents come here. They visit Rajghat to pay homage to 'Rashtrapita' Mahatma Gandhi. It should not be linked to any other person. I could not understand how this thing struck the mind of the hon. Prime Minister or any officer. In reality all pay respect to Shri Rajiv Gandhi. Nobody can have any objection if the Government wants to do anything for him. How this thing struck the mind to link it with the Samadhi of Mahatma Gandhi.

[English]

I am at a loss to understand this.

[Translation]

We have come to know this thing from the newspapers. Through you, I would like to say, specially to Shri Ghulam Nabi Azadji, that the voice of the Parliament is the voice of the countrymen. It will greatly shock the

people of the country and it will be a setback to our reputation in the world. Keeping in view the sense of this House I would like to ask Mr. Azad to convey our feelings to the hon. Prime Minister that it is an unanimous opinion of the House that there should be no interference in Rajghat.

**THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI GHULAM NABIAZAD):** Mr. Chairman, Sir, I read this thing in the newspapers today in the morning. I don't know these things now, whether there was a meeting or not or whether it was included in that or not, whether it was an the agenda of that meeting or not. This issue is being discussed on the basis of newspaper report, but I will convey your feelings to the hon. Prime Minister.

**SHRI RABI RAY:** Thanks you for this.

13.00 hrs.

#### PAPERS LAID ON THE TABLE

**Annual Report and Review on the working of the Tea Trading Corporation of India Ltd., Calcutta for 1989-90 and Statement for delay in laying the papers**

[English]

**THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI RANGARAJAN KUMARAMANGALAM):** On behalf of Shri P. Chidambaram, I beg to lay on the Table—

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act,

1956:—

- (i) Review by the Government on the working of the Tea Trading Corporation of India Limited, Calcutta. for the year 1989-90.
- (ii) Annual Report of of the Tea Trading Corporation of India Limited, Calcutta, for the year 1989-90 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above. [Placed in Library. See No. LT-1782/92]

**Annual Report and Review on the Working of the Central Inland Water Corporation Ltd, Calcutta for 1990-91 etc.**

**THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI RANGARAJAN KUMARAMANGALAM):** On behalf of Shri Jagdish Tytler, I beg to lay on the Table:—

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the Central Inland Water Transport Corporation Limited, Calcutta, for the year 1990-91.
- (ii) Annual Report of the Central Inland Water Transport Corporation Limited, Calcutta. for the